CENTRAL ADMINISTRATIVE IN IBUNAL, JAIPUR BENCH JAIPJK.

T.A.NO. 1954/86

: Date of order: 7.7.93

Harbhajan

: Applicant.

Mr.Praveen Balvada : Counsel for the applicant.

VERŞ JS

Jnion of India

: Respondents.

CORAM:

HON BLE MR. B.B. MAHAJAN, ADMINISTRATIVE MEMBER HON'BLE MR. GOPAL KRISHNA, JUDL. MEMBER

PER HON BLE MR. B.B.MAHAJAN, ADMINISTRATIVE MEMBER

Heard the learned counsel for the applicant. None is present on behalf of the respondents.

In this T.A. a prayer has been made for issue 2. of temporary injunction against reversion of the applicant from the post of Shunting Jamadar. The application for temporary injunction was filed on 5.2.85. There is no point in passing an order about interim injunction at this stage after a lapse of eight and a half years.

The learned counsel for the applicant states that the applicant is still working on that post, and it shows that the respondents have not reverted him. The application has become infructuous and the same is dismissed accordingly.

CKM her (GOPAL KKISHNA) Judl. Member

(B.B.MAHAJAN) Adm.Member
